

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 208/TT/2016**

**Subject:** Determination of transmission tariff for **Asset-1:** 400 kV, 125 MVAR Bus Reactor with associated bays at Bina, **Asset-2:** 400 kV, 63 MVAR Switchable Line Reactors at 400/200 kV Rajgarh Sub-station with associated bays for 400 kV D/C Rajgarh-Sardar Sarovar T/L Ckt.-1 and Ckt.-2, **Asset-3:** 400/220 kV, 500 MVA ICT at Damoh Sub-station with associated bays and 2 nos. 220 kV line bays, **Asset-4:** 765/400 kV, 1500 MVA, ICT-2 at Raipur Pooling Station with associated bays and 765/400 kV, 1500 MVA, ICT-4 at Raigarh (Tamnar) Pooling Station with associated bays and **Asset-5:** 400/220 kV, 500 MVA, 2 nos. ICTs at Vadodra GIS with associated bays under "Installation of Bus Reactor & ICT in Western Region" in Western Region for tariff block 2014-19.

**Date of Hearing:** 7.2.2017

**Coram:** Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

**Petitioner:** Power Grid Corporation of India Limited (PGCIL)

**Respondents:** Madhya Pradesh Power Management Company Limited and 7 others

**Parties present:** Shri S.S. Raju, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri M.M. Mondal, PGCIL

**Record of Proceedings**

The representative of petitioner submitted that Assets-1, 2 and 3 have been commissioned and Assets 4 and 5 are anticipated to be commissioned on 15.3.2017. He further submitted that Asset-2 has been split into two and the Line Reactors for ckt.-1 and ckt-2 of D/C Rajgarh-Sardar Sarovar Transmission Line were commissioned on 20.10.2016 and 23.10.2016 respectively. He submitted that the information sought by the Commission has already been submitted vide affidavit dated 6.2.2017.



2. The Commission observed that the petitioner was directed to submit information by 30.12.2016 however, the information was filed only on 6.2.2017. The Commission further observed that in future, information filed after the due date will not be taken on record and directed the petitioner to ensure the information is filed within the specified timeline.

3. The representative of the petitioner assured that information sought through RoPs and orders would be filed within the stipulated timeline in future.

4. The Commission further directed the petitioner to submit the following information on affidavit by 10.3.2017 with an advance copy to the respondents:-

- (i) Duly filled form 5 for Asset 2A, Asset 2B and Asset 3.
- (ii) The amount of liabilities shown in Form 4A, the liabilities amount shown in Form 5, the accrued IDC and the amount claimed as Projected Additional Capital expenditure in Form 7 under Regulation 14(1)(i) (i.e. towards un-discharged liabilities) are summarized below:-

(₹ in lakh)

Asset	Liabilities as on COD shown in Form 4A	Liabilities shown in Form 5	Projected ACE claimed in Form 7 under Reg. 14(1)(i) (i.e. towards un-discharged liabilities)	Accrued IDC per petition
Asset 1	12.49	252.95	265.44	12.49
Asset 2A	7.39	Form Not submitted	489.75	7.39
Asset 2B	0	Form Not submitted	0	10.16
Asset 3	37.3	Form Not submitted	1225.05	37.3

It is not clear how much liabilities have been recognized/booked as on actual COD in the books of account. Justify the difference in liabilities and clarify the amount of capital cost actually capitalized as on COD on accrual basis in books of account and the liabilities there on for Asset 1, Asset 2A, Asset 2B and Asset 3.

- (iii) The loan portfolio as mentioned in IDC statement is differing from the loan portfolio mentioned in Form 9C for Asset 3. Clarify the correct loan portfolio and accordingly relevant forms after incorporating the correction.



5. The Commission directed the respondents to file their reply by 27.3.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 8.4.2017. The Commission further directed the parties to comply with the above directions within the specified dates and no extension will be granted. In case the information is not filed within the specified dates, the matter will be disposed on the basis of the information available on record.

6. Subject to the above, the Commission reserved the order in the matter.

By Order of the Commission

sd/-  
(T. Rout)  
Chief (Legal)

